

SHRI JAGJIVAN RAM: On that point I have stated that I am not in a position to express any opinion, and I shall avoid expressing any opinion as long as the investigation by the railway officers and the police is going on I have just given the factual statement that is in our possession.

(In-interruptions.)

SHRI N. VENKATESWARA RAO (Andhra Pradesh): I heard the Deputy Minister say that no post *mortem* examination was held. If the examination was held, probably it could have revealed whether Mr. Rama Rao died immediately after falling, or he died some time later, and that would have cleared matters to a greater degree.

SHRI JAGJIVAN RAM: It is not for us to decide, it is for the civil authority to decide whether post *mortem* is necessary or not.

SHRIMATI T. NALLAMUTHU RAM-AMURTI: Do I understand, Sir, that there was no one in the compartment when Shri Rama Rao fell out? It appears that his fellow journalist was in the lavatory at the time, and when he came out, he found that the gentleman had vanished, and also that his daughter and the nurse who were accompanying him and were to attend on him as a patient had also left the compartment and came back much later. Now . . .

MR. CHAIRMAN: I think there is no point in discussing; we have to wait for the investigation report before we enter into further discussion on this matter.

SHRI BHUPESH GUPTA: It is clear criminal negligence on the part of the railways, and we would like to discuss such things.

SHRI B. D. KHOBARAGADE: We must discuss it in this House; we must have an opportunity to discuss it here.

MR. CHAIRMAN: Order, order.

PAPERS LAID ON THE TABLE

THE BUDGET ESTIMATES (1961-62) OF THE DAMODAR VALLEY CORPORATION

THE MINISTER OF IRRIGATION AND POWER (HAFIZ MOHAMMAD IBRAHIM): Sir, I beg to lay on the Table, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948, a copy of the Budget Estimates of the Damodar Valley Corporation for the year 1961-62. [Placed in Library See No. LT-2712/61].

AMENDMENT IN THE PUNJAB MOTOR VEHICLES RULES, 1940

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. H (T) 14-427/59, dated the 10th November, 1960, publishing an amendment in the Punjab Motor Vehicles Rules, 1940, as applied to Himachal Pradesh, issued by the Himachal Pradesh Administration. [Placed in Library See No. LT-2729/81].

THE ORISSA APPROPRIATION ORDINANCE 1961 AND THE PRESIDENT'S ORDER RELATING THERETO

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): Sir, on behalf of Shri Lal Bahadur Shastri I beg to lay on the Table, in pursuance of the President's Proclamation in relation to Orissa dated the 25th February, 1961 a copy of the Orissa Appropriation Ordinance, 1961 (Ordinance 3 of 1961), issued by the Governor of Orissa on the 23rd February, 1961, and a copy of the President's Order dated the 10th March, 1961, withdrawing the said Ordinance. [Placed in Library. See No. LT-2726/61].